

**IN THE INCOME TAX APPELLATE TRIBUNAL
“A” BENCH, AHMEDABAD**

**BEFORE SMT. ANNAPURNA GUPTA, ACCOUNTANT MEMBER
& SHRI SIDDHARTHA NAUTIYAL, JUDICIAL MEMBER**

I.T.A. No. 784/Ahd/2024
(Assessment Year: N.A.)

Shree Seva Samaj Trust, Bakul Park, NH-8, Varnama, Miyagam Karjan S.O., Karjan, Vadodara-391240	Vs.	Commissioner of Income Tax (Exemption), Ahmedabad
[PAN No.AATTS1464K]		
(Appellant)	..	(Respondent)

Appellant by :	Shri Tej Shah, A.R.
Respondent by:	Shri R.N. Dsouza, CIT DR

Date of Hearing	26.09.2024
Date of Pronouncement	26.09.2024

ORDER

PER SIDDHARTHA NAUTIYAL - JUDICIAL MEMBER:

Before us, the Counsel for the assessee submitted that he wishes to withdraw the present appeal filed against cancellation of registration under Section 12AB of the Act, since the assessee / applicant has applied for fresh application for registration under Section 12AB of the Act. The assessee has also filed an application to this effect dated 23.09.2024, which has been placed on recrod.

2. Accordingly, the withdraw request of the assessee is accepted and the appeal of the assessee is dismissed as withdrawn.

3. In the result, the appeal filed by the assessee is hereby dismissed as withdrawn.

This Order pronounced in Open Court on	26/09/2024
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Sd/-
(ANNAPURNA GUPTA)
ACCOUNTANT MEMBER

Sd/-
(SIDDHARTHA NAUTIYAL)
JUDICIAL MEMBER

Ahmedabad; Dated 26/09/2024
TANMAY, Sr. PS

TRUE COPY

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant
2. प्रत्यर्थी / The Respondent.
3. संबंधित आयकर आयुक्त / Concerned CIT
4. आयकर आयुक्त (अपील) / The CIT(A)-
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, अहमदाबाद / DR, ITAT, Ahmedabad
6. गार्ड फाईल / Guard file.

आदेशानुसार/ BY ORDER,

उप/सहायक पंजीकार (Dy./Asstt.Registrar)
आयकर अपीलीय अधिकरण, अहमदाबाद / ITAT, Ahmedabad